SHIPS BUILT AT VISAKHAPATNAM Shipyard

65. SHRI C. G. K. REDDY: Will the Minister for PRODUCTION be pleased to state :

Written Answers

(*a*) how many ships were built at Visakhapatnam Shipyard before the Government took over the shipyard ;

(b) what were their tonnage and class;

(c) whether these vessels are in service, and if so, where ; and

(*d*) whether the periodic survey reports of these ships are entirely satisfactory ?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY) : (a) and (f>). Seven ships of 8000 dead weight tons each and one small vessel of 611 dead weight tons were built at the Yard before the Hindustan Shipyard Limited took it over from the Scindia Company on 1st March 1952. All these ships were classed by Lloyds as "-fioo—AI", the highest classification for such vessels.

(c) Except for the small vessel which is at present lying idle at Calcutta awaiting employment, all the others are in service and are employed in the Indian coastal trade.

(d) To our knowledge they are satisfactory.

[QUESTION TBANSFEEBED FEOM THE LIST OF JJNSTABBED QUESTIONS FOE THE 16TH JULY 1952.]

BENEFITS FOR LABOUR IN K.G.F.

71. SHRI C. G. K. REDDY : Will the Minister for LABOUR be pleased to state :

(a) whether mining labour has been excluded from the benefits of the Minimum Wages Act, the State Insurance Act and the Provident Fund Act ; 23 C.S.D. (b) whether Government have received any representations from the labour in K. G. F. requesting the extension of the benefits of those Acts to mining labour, and

(c) if the answer to (b) is in the affirmative, what action has been taken by Government on the representations?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI) : (a) Labour in the mica mines is covered by the provisions of the Minimum Wages Act, 1948. The Employees' State Insurance Act, 1948, and the Provident Fund Act, 1952 are not however applicable to mining labour.

(b) The Government of India received a copy of a representation addressed to the Mysore Government by the Labour Association, Kolar Gold Fields, Electricity Department, wherein they pleaded for the early fixation of minimum rates of wages by implementing the recommendations of the K. G. F. Minimum Wages Committee, set up under the Mysore Minimum Wages Act, 1949, prior to the extension of the Central Minimum Wages Act, 1948 to the Part B States. No other representation has been received from any source.

(c) The Central Government is considering the question of the inclusion of the Gold Mining Industry in Part I of the Schedule to the Minimum Wages Act.

REQUEST FOR HALF-AN-HOUR DISCUSSION ON HANDLOOM INDUSTRY

MR. CHAIRMAN (*addressing* Mr. H. D.*Rajah*) : The question hour is now over. Before we proceed to other business, what have you got to say?

SHRI H. D. RAJAH (Madras) : Before we proceed to other business, I would beg to submit that the answers with regard to the handloom industry given by the Industry and Commerce Minister were as vague as they have

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[Shri H. D. Rajah.] ever been. Sir, this is a matter which affects the lives of one crore citizens of this country. I would therefore request you, Sir, to set up a half-hour for discussing this question.

MR. CHAIRMAN : You gi\ e notice and we will consider it.

ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): Sir, I beg to move :

That in pursuance of Rule 2 (6) of the Rules of the Indian Council of Agricultural Research, this Council do proceed to elect, in such manner as the Chairman may prescribe, two members from amongst themselves to be members of the Indian Council of Agricultural Research, g

MR. C H A I R M A N : Motion moved ·

That in pursuance of Rule 2 (6) of the Rules of the Indian Council of Agricultural Research, this Council do proceed to elect, in such manner as the Chairman may prescribe, two members from amongst themselves to be members of the Indian Council of Agricultural Research.

MR. CHAIRMAN : The question is:

That the motion be adopted. The

motion was adopted.

MR. CHAIRMAN : So, I may inform the Members that 26th July 1952 is fixed as the lasi date for receiving nominations, and sorh July 1952 for holding elections, if necessary, to the Indian Council of Agricultural Research. Nominations will be received in the Council Notice Office up to 12 noon on the date mentioned. The election which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will be held in the Secretary's Room No. 29, Ground Floor, between the hours of 10.30 a.m. and 1 p.m. on the 30th.,

Amendment Bill, 1952 1760

THE NATIONAL CADET CORPS (AMENDMENT) BILL, 1952

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR) : Sir, I beg to move for leave to introduce a Bill further to amend the National Cadet Corps Act, 1948.

MR. CHAIRMAN : The question is :

That leave be granted to introduce a Bill further to amend the National Cadet Corps Act, 1948.

The motion was adopted.

9 a.m.

SHRI LAL BAHADUR : Sir, I introduce the Bill.

THE ESSENTIAL SUPPLIES (TEMPORARY POWERS) AMENDMENT BILL, 1952

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) : Sir, I beg to move for leave to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1946.

. MR. CHAIRMAN : The question is :

That leave be granted to introduce a Bill further to amend the Essential Supplies-(Temporary Powers) Act, 1946.

The motion was adopted.

SHRI T. T. KRISHNAMACHARI : Sir, I

introduce the Bill.

THE CRIMINAL LAW AMENDMENT BILL, 1952

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS : Sir, on behalf of the hon. Dr. Katju who is in the other House, I beg to move :

That the Bill further to amend the Indian Penal Code and the Code of Criminal Proceiure, 1898, and to provide for a more speedy riral of certain offences, as passed by the House :>f the People, be ta*ken into consideration.